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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-104/2001/4796/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Shabnom Choudhury,
District & Sessions Judge,
Bajali.

Dated Guwahati, the th 4 June, 2024.

Sub: **Child Care Leave.**

Ref:- Your Letter No. DJ/BAJ/2024/630/E dated 30.05.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **fifty seven days of Child Care Leave from 14.06.2024 to 09.08.2024** (sufficing 10.08.2024 to 11.08.2024), **along with station leave permission, from the evening of 13.06.2024 till the morning of 12.08.2024**, as prayed for. Further, you have been allowed to hand over charge to the Chief Judicial Magistrate-cum-Civil Judge (Sr. Divn) & Assistant Sessions Judge, Bajali, and in her absence to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-104/2001/4797-4798/A, dated 4.6.2024
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati. Copy of the application in prescribed format is sent herewith.
2. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Divn) & Assistant Sessions Judge, Bajali.
3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)